

[*Translation*]

Cancellation of Lal Dora Orders

8903. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Lal Dora area in Delhi villages used to be extended as per the demands of the farmers till now;

(b) whether Government have restricted the Lal Dora limit to 500 metres by issuing an administrative order;

(c) if so, the reasons thereof; and

(d) whether Government propose to direct the Delhi Administration to provide land to the farmers in Lal Dora according to their demands and cancel the above order?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) Yes, Sir.

(c) To restrain speculation in land due to high prices and also to reduce pressure on conversion of agricultural land for other uses.

(d) The matter needs a detailed study. Delhi Administration has already constituted a Committee to examine the issue and make necessary recommendation about the size of the plot to be provided in extended Abadi Area (extended Lal Dora) during consolidation.

Irrigated land in Bihar

8904. SHRI ISHWAR CHAUDHARY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total hectares of land irrigated in

Bihar during the year 1989-90;

(b) whether Union Government have provided financial assistance to farmers belonging to weaker sections for this purpose; and

(c) if so, the number of farmers benefited therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) According to the latest land use statistics 1986-87 (provisional) the gross irrigated land in Bihar is 3831 thousand ha.

(b) and (c). During the last 2 years, a sum of Rs. 2977.71 lakhs has been provided to Bihar for irrigation projects under Special Foodgrains Production and Command area Development Programme. Besides this external assistance amounting to US \$ 52.70 million has been provided for Subernarekha Project and Bihar Tubewells. The irrigation facilities created by these projects will benefit farmers of weaker sections also. Information about the number of farmers being benefited from irrigation project is not maintained at the Centre.

[*English*]

Water Famine

8905. SHRI RAMESHWAR PRASAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether India is in for a major water famine in the 1990s; and

(b) if so, the details of measures Government propose to face the situation?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No such projec-

tion can be made at this stage.

(b) Does not arise.

Expenditure Incurred on Temporary Accommodation for Newly Elected MPs

8906. SHRI A.K. ROY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of amount spent on the newly elected Members of Parliament for their accommodation in different Hotels and rented apartment till 31 March, 1990;

(b) the amount realised from the ex-Members of Parliament as penal rent for their continued unauthorised occupation for the period mentioned above.

(c) whether Government propose to modify the rules for evacuation; and

(d) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) The bills are still being received from various State Guest Houses and Hotels.

(b) The Penal rent against Ex-MPs of 8th Lok Sabha for unauthorised period of occupation as prescribed under the rules is still being recovered.

(c) No, Sir.

(d) In view of (c) above, question does not arise.

Circular Railway in Visakhapatnam

8907. SHRI RAM KRISHNA KONTHALA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to

introduce circular rail system in Vishakhapatnam;

(b) if so, the details thereof and action taken so far; and

(c) the estimated cost of the project?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) and (c). Do not arise in view of (a) above.

Cash compensation Support to Coir Industry

8908. PROF. K.V. THOMAS: SHRI A. VIJAYARAGHAVAN:

Will the Minister of TEXTILES be pleased to state:

(a) whether Kerala Government and Coir Board have requested for the extension of the cash compensation support to the coir industry;

(b) if so, the reasons therefor; and

(c) when a decision in this regard is likely to be taken?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) A request has been received from the Coir Board for continuance of Cash Compensatory Support on export of Coir products and Latex backed Coir.

(b) and (c). The Cash Compensatory Support was available only upto 31 March, 1990. It has been decided to continue Cash Compensatory Support on these items on ad-hoc basis upto 31st May, 1990 pending receipt and analysis of cost data.